

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 492/93

Date of Decision: 25.6.93

Alexander George .. Applicant

Mr. M. R. Rajendran Nair .. Advocate for applicant

Versus

1. Sub Divisional Officer,
Telegraphs, Punalur.

2. Telecom District Manager
Kollam .. Respondents

Mr. P. S. Krishna Pillai, ACGSC .. Advocate for respondents

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THE HON'BLE MR. JUSTICE C. SANKARAN NAIR, VICE CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN, ADMINISTRATIVE MEMBER

JUDGMENT

C. Sankaran Nair, (J), Vice Chairman

Applicant seeks a declaration that he is entitled to be reengaged for casual work in preference to persons with lesser length of service as Casual Workers. Annexure-III representation raising this plea is pending consideration, and second respondent must pass appropriate orders thereon. It has been pending with him for over six months and we express our displeasure at the delay in passing orders. If an application deserves to be granted, it must be granted expeditiously. If it is to be rejected, it must be rejected without

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undue delay. It is hoped that such delays will be avoided in future. While considering Annexure-III second respondent will bear in mind the principles stated in O.A.1027/91 and also pay due regard to Annexure-II. An order will be passed in accordance with law on Annexure-III within five weeks from today.

2. Application disposed of. No costs.



R. RANGARAJAN
ADMINISTRATIVE MEMBER



C. SANKARAN NAIR (J)
VICE CHAIRMAN

Dated the 25th June, 1993.

LIST OF ANNEXURES

1. Annexure-II .. True copy of the Memo No.E.52/
Court Cast/Genl/49 dated
24.12.1992 issued by the
2nd respondent.
2. Annexure-III .. True copy of the representat-
ion dated 12.1.1993 of the
applicant to the respondents.